[Shri Jagadish Bhattacharyya]

at abnormally low prices. I would also like to know whether the hon. Minister would advise the State Government and provide them with sufficient finance to grant cash loans to the peasants till their output is lifted by Government agencies at a future date.

I would also like to know whether the subsidy that was being paid to the consumer goods sent from Calcutta, that is, from outside Tripura, since road transport required 1500 miles of travelling and therefore the price was very high, would again be reviewed.

SHRI F. A. AHMED: Again, the very same question has been raised. raising this question, my hon, friend has mentioned about things being scarce in the State, because they are not going outside the State and therefore, the peasants are selling their produce at a much lower price. I have not been able to understand this; if there is a shortage because of less import, the price that producers should get should be much higher. Therefore, I am not able to appreciate that argument.

SHRI JAGADISH BHATTACHA-RYYA: Because it varies from one place to another.

SHRI F. A. AHMED: So far as jute is concerned, my information from the Ministry concerned is that the price of jute now prevailing in Tripura is higher than the price at which the Jute Corporation has been asked to purchase the jute from the cultivator and that is why they have purchased about 14,000 quintals. But I can assure the hon. Member that I shall make further inquiries and ask the non. Minister concerned to see whether he allegation made by the hon. Member tere is correct and whether some further ction has to be taken in this regard.

So far as the question of subsidy and other matters are concerned, when we hear from the State Government, we shall certainly examine it and see to what extent we can help the people there.

PAPERS LAID ON THE TABLE

TEXTILE (PRODUCTION BY KNITTING, EMBROIDERY, LACE-MAKING AND PRINTING **AMENDMENT** MACHINES) CONTROL ORDER, 1973 AND RUBBER BOARD (SERVICE) AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE):

I beg to lay on the Table:-

- (1) A copy of the Textile (Production by Knitting, Embroidery, making and Printing Lace Machines) Control Amendment Order, 1973 (Hindi and English versions) published in Notification No. S.O. 2533 in Gazette of India dated the 8th September, 1973 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5927/ 73].
- (2) A copy of the Rubber Board Amendment Rules. (Service) 1973 (Hindi and English versions) published in Notification No. G.S.R. 1122 in Gazette of India dated the 13th October, 1973, under sub-section (3) of section 25 of the Rubber Act 1947. [Placed in Library. See No. LT-5928/731.

NOTIFICATIONS UNDER CUSTOMS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI):

- I beg to lay on the Table:-
 - (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 1258 published in Gazette of India dated the 24th November, 1973 together with an explanatory memorandum.

- (ii) G.S.R. 1259 published in Gazette of India dated the 24th November, 1973 together with an explanatory memorandum.
- (iii) G.S.R. 505(E) published in Gazette of India dated the 26th November, 1973 together with an explanatory memorandum. [Placed in Library. See No. LF-5929/73].
- (2) A copy of Notification No. G.S.R. 501(E) published in Gazette of India dated the 20th November, 1973 issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-5930/73].
- (3) A copy of Notification No. F. 5(11)-W&M/73 (Hindi and English versions) published in Gazette of India dated the 6th December, 1973 regarding floatation of market loans by the Central Government. [Placed in Library. See No. LT-5931/73].
- (4) A copy of the National Savings Certificates (Fifth Issue) (Amendment) Rules, (Hindi and English versions) published in Notification No. G.S.R. 506(E) in Gazette of India dated the 26th November, 1973, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 [Placed in Library, See No. LT-5932/731.

12,30 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL:—Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha, I am directed to enclose a copy of the Water (Prevention and Control of Pollution) Bill, 1973, which has been passed by the Rajya Sabha as its sitting held on the 28th November, 1973."

WATER (PREVENTION AND CONTROL OF POLLUTION) BILL

AS PASSED BY RAJYA SAMA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Water (Prevention and Control of Pollation) Bill, 1973, as passed by Rajya Sabha.

ASSENT TO BILL

SECRETARY-GENERAL: Sir, I also lay on the Table the Code of Civil Procedure (Amendment) Bill, 1973, passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 30th November, 1973.

12.32 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 10th December, 1973, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of:
 - (i) The National Cooperative Development Corporation (Second Amendment) Bill, 1973.
 - (ii) The Konkan Passenger Ships (Acquaried) Bill. 1973.